

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 73 of 2018

IN THE MATTER OF:

Vishal Gupta

...Appellant

Versus

Competition Commission of India & Ors.

...Respondents

Present

**For Appellant: Mr. Hrishikesh Baruah and Mr. Kshitij Paliwal,
Advocates.**

**For Respondent: Ms. Rajdipa Behura Ms. Philonum Kani, Advocate for R-1
Ms. Deeksha Manchanda, Ms. Krithika Ramesh, Mr.
Toshit Shandilya, Ms. Aditi Gopalakrishan, Ms. Tanaya
Sethi and Mr. Karan Sood, Advocates.**

O R D E R

24.07.2019 We have heard the learned counsel for the parties on the question maintainability. Hearing remained inconclusive.

Post this appeal 'for further hearing' under the heading for Admission (After Notice)' on 26th July, 2019, at 12:00 Noon on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

mohan/gc/